Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 10.07.2014 but actually held on 17.07.2014

The meeting No.14/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 10.07.2014 but actually held on 17.07.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT.

The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.13/AM-15 for 03.07.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 03.07.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-15 dated 10.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER: 14/84-ALC3/2014 MEETING DATE: 10.07.2014

Case No.:3/10/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:14/84- ALC3/2014 10.07,2014	Status: Approved
HQ File -01/84/050/00058/AM15/	RLA File :56/24/040/00002/AM12/	Lic.No/Date:5610000061	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/39/2009-PC-II, dated 11.07.2014 as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flexible Intermediate Bulk	2000.000	PP Granules	1078 MT
	Containers with PE liner, Net	MT	U.V. Stabiliser	20.800 MT
	contents: (1) PP Granules-		PE Liner	880.000 MT
	980.000 MT, (2) U.V.		PP Yarn (PP M.F.	210.000 MT
	Stabilizer-20.000 MT, (3) PE		Yarn)	
	Liner-800.00 MT, (4) PP Yarn		P.P. Granules for	As per packing
	(PP M.F. Yarn)-200.000 MT,		packing material	policy
	(5) Packing material-PP			1
	Granules-20.000 MT			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



	Case No.:5/2/84-ALC3/2014	l any mane, general and	1	Status: Deferred
2	HQ File :01/84/050/00005/AM15/	1		Defer Date: 31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 31.07.2014.

Case No.:4/3/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610036559	
:01/84/050/00027/AM15/	:06/24/040/00036/AM14/	06.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.13/AM-15 held on 03.07.2014 and approved the same.

Case No.:20/2/84-ALC3/2014	METALLICA INDUSTRIES,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Rejected
HQ File	RLA File	Lic.No/Date:0710102836	Reject
:01/84/050/00020/AM15/	:07/24/040/00476/AM14/	12.03.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 01.05.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

 :	K.C.P.PACKKAGINGS	l	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210073970	Defer Date:
:01/84/050/00016/AM15/	:32/24/040/00027/AM14/	13.03.2014	31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 31.07.2014. If comments of Deptt. of Chemicals & Petro-chemicals are not received within one week from the date of issue of the letter, they will be responsible for delay in fixation of norms in the matter.



(-	CORPORATION	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
 		Lic.No/Date:0610036660 13.03.2014	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

		MUKHI IMPEX PVT. LTD.,	Meet No/Date:14/84- ALC3/2014 10.07,2014	Status: Deferred
7	1	. "	Lic.No/Date:0210201329 19.03.2014	Defer Date: 31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.

Case No.:13/6/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610036857	
:01/84/050/00044/AM15/	:06/24/040/00037/AM14/	27.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

١.	<u> </u>	1				
<u> </u>	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	i
	1.	Polypropylene Multifilament	26,250	PP Granules Virgin	27,562	
		yarn	Kgs.	for extrusion	Kgs.	i

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:28/14/84-ALC3/2014	Party Name: SITARAM SPINNERS PVT LTD.	Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred
9	HQ File	RLA File	Lic.No/Date:0910059634	Defer Date:
	:01/84/050/00123/AM15/	:09/24/040/00550/AM14/	27.03.2014	14.08.2014



Case No.:	12/6/84-ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	/00043/AM15/	RLA File	Lic.No/Date:0510383072	Defer Date:
10 :01/84/050		:05/23/040/00544/AM14/	28.03.2014	31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.

Case No.:9/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510383265	Defer Date:
11 :01/84/050/00040/AM15/	:05/24/040/00486/AM14/	01.04.2014	07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

-	Case No :5/10/84-ALC3/2014		Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00060/AM15/	: TT.: T.: T.: T.: T.: T.: T.: T.: T.: T	Lic.No/Date:0710103320 01.04.2014	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

Case No.:11/6/84-ALC3/2014		Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	1.00.1.1.1.1	Lic.No/Date:0710103348	Defer Date:
13 :01/84/050/00042/AM15/		02.04.2014	31.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 31.07.2014.

Case No.:7/6/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	2101110724110010037027	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 07.08.2014.



Case No.:19/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred	
HQ File :01/84/050/00074/AM15/			Defer Date: 24.07.2014	-1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

Case No.:22/10/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610037112	Defer Date:
16 :01/84/05(I/00077/AM15/	:06/24/040/00002/AM15/	16.04.2014	14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

	Case No.: 18/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred	
17	HQ File :01/84/050/00073/AM15/	RLA File :05/24/040/00015/AM15/	Lic.No/Date:0510384320 17.04.2014	Defer Date: 24.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

	C. 400 1 1.01 1.12 C.	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
18	14		Lic.No/Date:0710103652 21.04.2014	Defer Date: 14.08.2014



Case No.:21/10/84-ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610037163	Defer Date:
19 :01/84/050/00076/AM15/	:06/24/040/00004/AM15/	22.04.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.

Case No.: 20/14/84-ALC3/2014	(BANGALORE) PVT.LTD,	Status: Deferred	
		 Defer Date: 14.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

	Case No.:20/10/84-ALC3/2014	CORPN	Status: Deferred	
21	HQ File :01/84/050/00075/AM15/	1	 Defer Date: 24.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

Case No.:10/6/84	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510385126	Defer Date:
:01/84/050/00041	:05/24/040/00023/AM15/	28.04.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

	Case No.:24/10/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred	
23	HQ File :01/84/050/00079/AM15/	RLA File :06/24/040/00005/AM15/	Lic.No/Date:0610037244 29.04.2014	Defer Date: 14.08.2014	1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.



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Case No.:17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710103821	Defer Date:
²⁴ :01/84/050/00112/AM15/	:07/24/040/00023/AM15/	30.04.2014	14.08.2014

 Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510385549	Defer Date:
:01/84/050/00068/AM15/	:05/23/040/00026/AM15/	02.05.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

1	Case No.: 17/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
	HQ File :01/84/050/00072/AM15/	RLA File :05/24/040/00047/AM15/	Lic.No/Date:0510385727 05.05.2014	Defer Date: 24.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

Case No.: 25/10/84-ALC3/2014	TANNERY PVT. LTD.	1	Status: Deferred
HQ File :01/84/050/00080/AM15/			Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.

	{ ,		Status: Deferred
HQ File 28 :01/84/050/00081/AM15/	f	Lic.No/Date:0510385736 05.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.



Case No.: 18/14/84-ALC3/2014	 i	Status: Deferred	
HQ File :01/84/050/00113/AM15/	Lic.No/Date:0710103946 06.05.2014	Defer Date: 14.08.2014	

_	Case No.;29/10/84-ALC3/2014	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
30	HQ File	RLA File	Lic.No/Date:0510385981	Defer Date:
	:01/84/050/00084/AM15/	:05/24/040/00017/AM15/	07.05.2014	14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 14.08.2014.

	Case No.:23/10/84-ALC3/2014			Status: Deferred
3 !	HQ File :01/84/050/00078/AM15/	RLA File :06/24/040/00008/AM15/	Lic.No/Date:0610037341 08.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.

	 INDIA PRIVATE LIMITED	 Status: Deferred	111111
32	 	 Defer Date: 14.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.



	Case No.:27/10/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	1.1 22.21.11.11.11	Status: Deferred
33	HQ File :01/84/050/00082/AM15/	f		Defer Date: 14.08.2014

Case No.:14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File :01/84/050/00069/AM15/	!	Lic.No/Date:0510386965 20.05.2014	Defer Date: 24.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

	Case No.: 15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
		RLA File	Lic.No/Date:0510386964	Defer Date:
35	:01/84/050/00070/AM15/	:05/24/040/00077/AM15/	20.05.2014	24.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

 Case No.:16/10/84-ALC3/2014	CORPN	I	Status: Deferred	
			Defer Date: 24.07.2014	-

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the telephonic request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and deferred the case for re-listing on 24.07.2014.

	ENTERPRISES PVT. LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
122 (178)	!		Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.

 - T	EXPORTS (P)LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred	
HQ File :01/84/050/00085/AM15/	1		Defer Date: 14.08.2014	:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination of the DC(MSME). The case stands for re-listing on 14.08.2014.

Case No.:25/14/84-ALC3/2014	Party Name: MULBERRY SILKS LTD.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0710104426	
:01/84/050/00120/AM15/	:07/24/040/00494/AM14/	23.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below.

below:-

S.No.	Export Product	Export	Import item	Quantity
	· · · · · · · · · · · · · · · · · · ·	Quantity		allowed
1.	100% Natural Silk fabrics	4380	Thrown Silk (Mulberry	6000
	(Mulberry raw silk)	Kgs.	twisted silk yarn) any grade	Kgs.
			(gummed)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/14/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File		Lic.No/Date:0710104532	Defer Date:
:01/84/050/00116/AM15/		28.05.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that weight of export product in this case is 44,500 Kgs. whereas the weight of import product is 5,00,000 Kgs. It appears that there is something wrong in intimating the quantity of either in export or in import product. Therefore, the Committee after deliberations decided to ask the applicant firm to intimate the correct quantity of export and import product. The case stands for re-listing on 14.08.2014.





	Case No.:4/14/84-ALC3/2014	Party Name: MAYA EXPORTS	Meet No/Date:14/84-	Status:
		CORPN	ALC3/2014	Deferred
			10.07.2014	1
41	HQ File	RLA File	Lic.No/Date:0510387783	Defer Date:
	:01/84/050/00099/AM15/	:05/24/040/00104/AM15/	30.05.2014	24.07.2014
1	Decision: The Committee co	onsidered the case as per age	nda alongwith other rele	vant papers

and deferred the case for re-listing on 24.07.2014.

Case No.:5/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510387777	Defer Date: 24.07.2014
:01/84/050/00100/AM15/	:05/24/040/00103/AM15/	30.05.2014	

•	Case No.:14/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred	
į	HQ File 43 ::01/84/050/00109/AM15/	RLA File :05/24/040/00105/AM15/	Lic.No/Date:0510387963 02.06.2014	Defer Date: 14.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

<u></u>	ELEGANT FASHIONS		Status: Deferred	
		Lic.No/Date:0510388128 03.06.2014	Defer Date: 14.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:24/14/84-ALC3/2014	!	 Status: Deferred	
 · • • · · · · ·		 Defer Date: 14.08.2014	



	Case No.:15/14/84-ALC3/2014	Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred	
46	HQ File :01/84/050/00110/AM15/		Lic.No/Date:0210203841 05.06.2014	Defer Date: 14.08.2014	

Case No.:29/14/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:14/84- ALC3/2014 10.07,2014	Status: Deferred	
HQ File	RLA File	Lic.No/Date:3010102897	Defer Date:	
:01/84/050/00124/AM15/	:30/24/040/00011/AM15/	05.06.2014	14.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

	Case No.:8/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
48	HQ File	RLA File	Lic.No/Date:0510388397	Defer Date:
	::01/84/050/00103/AM15/	:05/24/040/00110/AM15/	09.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

	1 410) 1 /41110 0 1 1 1 2 1 1 1	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	}	Lic.No/Date:0510388396	Defer Date:
49 :01/84/050/00104/AM15/		09.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Γ		FASHION EXPORTS(INDIA)	Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred
	1.16.1.10		Lic.No/Date:0510388410 09.06.2014	Defer Date: 14.08.2014





Case No.:11/14/84-ALC3/2014	1 -	Status: Deferred
		 Defer Date: 14.08.2014

Case No.:13/14/84-ALC3/2014		Meet No/Date: 14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510388600	Defer Date:
52 :01/84/050/00108/AM15/	:05/24/040/00128/AM15/	11.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

	Case No.:23/14/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
53		RLA File :07/24/040/00027/AM15/	Lic.No/Date:0710104978 11.06.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

 Case No.:22/14/84-ALC3/2014	FIBRES PVT LTD.,		Status: Approved
HQ File :01/84/050/00117/AM15/	P	Lic.No/Date:0710105087 13.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.01/AM-15 held on 03.04.2014, as detailed helow:-

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	S.No.	Export Product	Export	Import item	Quantity	
1			Quantity		allowed	
I	1.	Flexible Intermediate Bulk	1,98,477	PP woven fabric	2,00,000 Kgs.	
		Containers: Content: 1.PP	Kgs.	laminated/coated	(including 5%	
1		woven fabric lamination/			wastage)	
-		coated-1,90,477 Kgs., 2. PP		PP Multifilament	8400 Kgs.	





Multifilament Yarn-8000 Kgs.	Yarn	(including 5%		
T 1		wastage)		
The R A shall be advised to take necessary action subject to compliance of other usual				

The R.A. shall be advised to take necessary action subject to compliance of other usua conditions.

	Case No.:30/14/84-ALC3/2014	LIMITED	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
55	HQ File	RLA File	Lic.No/Date:3010102928	Defer Date:
	:01/84/050/00125/AM15/	:30/24/040/00014/AM15/	16.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

			Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
56	HQ File :01/84/050/00102/AM15/	RLA File :05/24/040/00122/AM15/		Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:12/14/84-ALC3/2014	,		Status: Approved
	į.	Lic.No/Date:1010058472 17.06.2014	Parameter and an an an an

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product		Export	Import item	Quantity
			Quantity		allowed
1.	Polyester yarn dyed	in	23,000	Polyester yarn-undyed in	23,230
	varying colours		Kgs.	plastic dyed tubes	Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



Case No.:27/14/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File 58 :01/84/050/00122/AM15/		Lic.No/Date:0410158704 17.06.2014	Defer Date: 14.08.2014

W-17 Ch		APPARELS PVT. LTD.,		Status: Deferred
	14	,	Lic.No/Date:0510388784 18.06.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

	Party Name: MASTER LINENS INC.,		Status: Approved
HQ File	RLA File	Lic.No/Date:3210076906	
:01/84/050/00121/AM15/	:32/24/040/00005/AM15/	18.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed 60 below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Finished flax blended fabric	39,444	100% Linen/Flax	4200
	containing linen flax (52%), Cotton	Sq.	yarn of various	Kgs.
	(48%), Cotton net weight-3692	meter	count	
	Kgs. and Linen weight-4000 Kgs.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

		CARPETS PVT.LTD.	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
61	HQ File :01/84/050/00101/AM15/			Defer Date: 14.08.2014



Case No.: 1/14/84-ALC3/20	Party Name: CHINAR FORGI LIMITED	E Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:3010102981	Defer Date:
62::01/84/050/00096/AM15/	:30/24/040/00015/AM15/	26.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.

Case No.:2/14/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:14/84- ALC3/2014 10.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0710105453	
:01/84/050/00097/AM15/	:07/24/040/00086/AM15/	30.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.48/AM-14 held on 13.03.2014 as detailed below:

	S.No.	Export Product	Export	Import item	Quantity
1			Quantity		allowed
-	1.	100% MRS dyed/printed	2850	100% MRS Plain fabric,	2994
ŧ		fabrics, GSM-35+/-10%,	Meter	GSM-35+/-10%, width-	Meter
i		width-114 cms.+/-10%		114 cms.+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(64)

(04)		
Case No.210	M/s Richa Global Exports Pvt. Ltd., New Delhi	
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/061/AM-15/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No. 0510387308		
dated 23.05.2014		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Skirt made of 69.5%	10,700	69.5% Nylon 30.5%	980 Kgs.
ĺ	Nylon 30.5% Cotton dyed lace	Nos.	Cotton dyed lace	İ
	fabric, GSM-152+/-10% with		fabric, GSM-152+/-	



1	68% Rayon 27% Nylon 5%	10%	
Spandex dyed knitted fabric, GSM-350+/-10% Style No. 347965-355119-355129-354185- 335121	68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%	3470 Kgs.	
2.	Ladies' Dress made of 69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10% alongwith 100% Polyester dyed	69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/- 10%	2113 Kgs.
	woven fabric, GSM-56+/-10%, Style No. 348448-355115- 355116	100% Polyester dyed woven fabric, GSM- 56+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.211 M/s Madhu India Deco Ltd., Mumbai NC 14/AM-15, dt. 10.07.2014 File No.01/84/162/261/AM-13/DES-V		and the same of th
		M/s Madhu India Deco Ltd., Mumbai
		File No.01/84/162/261/AM-13/DES-V
	Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite additional information/details are still awaited from O/o the Central Excise & Service Tax, Sitapur for consideration of the proposal of applicant firm. The Committee after deliberations decided to await the same from the O/o the Central Excise & Service Tax, Sitapur.

(66)

	Case No.212	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
	NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/022/AM-12/DES-V
	Enhancement of input output norms for export of technical fabrics and garments with flame	
İ	retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

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Case No.213	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/170/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 3510041934		
dated 22.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(68)

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Case No.214	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 14/AM-15, dt. 10.07.2014	File No.01/84/171/180/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510342188	
dated 01.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

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Case No.215	M/s Micaply, Bhopal
NC 14/AM-15, dt. 10.07.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.1110027807	
dated 16.12.2013.	